

Supplementary Constitution of Benches with effect from 11 April 2016.

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| 1 | 21 | Hon. V.K. Shukla, J.
Hon. Umesh Chandra Srivastava, J. | Fresh and listed: <ol style="list-style-type: none"> i. Special appeals; ii. Listed all miscellaneous writs from 1 January 2011 to 31 December 2015 for orders, admission and hearing including bunch cases. |
| 2 | 37 | Hon. Tarun Agarwala, J.
Hon. Prabhat Chandra Tripathi, J. | Fresh and listed: <ol style="list-style-type: none"> i. Service writs (other than those involving Judicial Officers of District Judiciary and employees of High Court and District Courts) from 1 January 2011 for orders, admission and hearing including bunch cases. |
| 3 | 39 | Hon. Dilip Gupta, J.
Hon. Ravindra Nath Kakkar, J. | Fresh and listed: <ol style="list-style-type: none"> i. Tax writs including for recovery of tax; ii. Appeals and applications arising out of 'Direct' and 'Indirect' taxes; iii. Tax references for orders, admission and hearing including bunch cases. iv. Service writs involving Judicial Officers of District Judiciary and employees of High Court and District Courts for orders, admission and hearing including bunch cases. |
| 4 | 43 | Hon. Vikram Nath, J.
Hon. Abhai Kumar, J. | <ol style="list-style-type: none"> i. Listed Capital cases irrespective of the year for hearing. ii. Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1983 for final hearing on priority basis; iii. Listed criminal appeals including criminal appeals under Section 376 I.P.C. from 1 January 1986 for hearing iv. Specially assigned Division Bench criminal matters from day-to-day for orders, admission and hearing including bunch cases. |

- 5 45 Hon. S.K. Gupta, J.
Hon. Harsh Kumar, J.
- i. Listed Capital cases irrespective of the year for hearing.
 - ii. **Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1983 for final hearing on priority basis;**
 - iii. Listed criminal appeals including criminal appeals under Section 376 I.P.C upto 31 December 1985 for hearing;
 - iv. Listed Criminal appeals in which accused persons are detained in jail irrespective of the year on priority basis for hearing.
- 6 47 Hon. N.A. Moonis, J.
- i. **Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1985 for final hearing on priority basis.**
 - ii. All listed matters under Sections 482 & 483 Cr.P.C. starting from oldest **upto 31 December 2000** for orders, admission and hearing including bunch cases.
- 7 58 Hon. R.S.R. (Maurya), J.
- Fresh and listed:
- i. Applications under Article 227 of the Constitution of India;
 - ii. Listed all miscellaneous writs **from 1 January 1998 to 31 December 2005** for orders, admission and hearing including bunch cases.
- 8 30 Hon. Manoj Misra, J.
- Fresh and listed:
- i. Civil contempt cases;
 - ii. Civil revisions including revisions arising out of orders passed under Section 25 of the Provincial Small Causes Court for orders, admission and hearing including bunch cases.;
 - iii. **Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.**

- 9 36 Hon. Ramesh Sinha, J.
Hon. Vinod Kumar Srivastava-III, J.
- Fresh and listed:
- i. Cases under Prevention of Corruption Act, 1988; including application under section 482 & 483 Cr.P.C. relating to Prevention of Corruption Act, 1988; (except those matters relating to NRHM and GPF scam);
 - ii. Criminal appeals where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing;
 - iii. Criminal appeals including those where record has been called for considering the application for bail;
 - iv. Criminal appeals U/S 376 I.P.C. for orders and admission;
 - v. Criminal contempt matters;
 - vi. Criminal appeals arising from POTA;
 - vii. Contempt appeals for orders, admission and hearing including bunch cases;
 - viii. **Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1983 for final hearing on priority basis;..**
 - ix. Specially assigned Division Bench criminal matters from day-to-day for orders, admission and hearing including bunch cases.
- 10 5 Hon. Sunita Agrawal, J.
- Fresh and listed:
- i. All writs and application under Article 227 relating to Rent control matters including writs arising out of orders passed under Section 25 of the Provincial Small Causes Court;
 - ii. Applications under Section 24 C.P.C.;
 - iii. Listed all miscellaneous writs **from 1 January 2006 to 31 December 2010** for orders, admission and hearing including bunch cases;
 - iv. Infructuous civil revisions irrespective of the year from the list of cases

notified in cause list as likely to be infructuous, for orders, admission and hearing.

11 25 Hon'ble Mohd. Tahir, J.

- i. **Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1985 for final hearing on priority basis.**
- ii. Listed criminal revisions **upto 31 December 1990** for orders, admission and hearing including bunch cases.

12 9 Hon. Bharat Bhushan, J.
Hon. Alok Kumar Mukherjee, J.

Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1983 for final hearing on priority basis.

13 26 Hon. S.P. Kesarwani, J.

Fresh and listed:

- i. First appeals;
- ii. Listed Service writs (except service writs relating employees of High Court and District Judiciary) **starting from oldest upto 31 December 1995** for orders, admission and hearing including bunch cases;

14 55 Hon. K.N. Bajpayee, J.

- i. All listed matters under Sections 482 & 483 Cr.P.C. **from January 2001 to 31 December 2015** for orders, admission and hearing including bunch cases;
- ii. **Applications under Sections 482 & 483 Cr.P.C. where mediation is successful irrespective of the year.**
- iii. Listed cases relating to murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
- iv. **Specially assigned Single Judge criminal matters from day to day.**

- 15 24 Hon'ble V.K. Birla, J. Fresh and listed:
- i. F.A.F.O.s;
 - ii. Listed all miscellaneous writs starting from oldest **upto 31 December 1997** for orders, admission and hearing including bunch cases.
- 16 59 Hon. Ashwani Kumar Mishra, J. Fresh and listed:
- i. **Service writs relating to local bodies including corporations and co-operative Societies** from 1 January 2016;
 - ii. Listed Service writs (except service writs relating employees of High Court and District Judiciary) **from 1 January 1996 to 31 December 2000** for orders, admission and hearing including bunch cases.
- 17 27 Hon. Ranjana Pandya, J. Fresh and listed:
- i. Cases under Prevention of Corruption Act, 1988 (**except application under section 482 & 483 Cr.P.C. relating to Prevention of Corruption Act, 1988**);
 - ii. Criminal appeals under Section 372 Cr.P.C.;
 - iii. Criminal appeals under Section 376 I.P.C. for orders and admission;
 - iv. Applications under Section 407 Cr.P.C.;
 - v. Listed Criminal appeals under Section 376 I.P.C. from 1 January 1986 for hearing.
 - vi. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) **upto 31 December 1999** for orders and admission and hearing;
 - vii. **Specially assigned Single Judge criminal matters from day to day.**
- 18 28 Hon. Mukhtar Ahmad, J. Fresh and listed:
- i. Appeals and applications under Section 378 Cr.P.C for orders and admission and hearing;
 - ii. Habeas corpus writs;
 - iii. N.D.P.S. Appeals;
 - iv. **Listed criminal appeals, including criminals appeals under Section**

376 I.P.C. starting from oldest irrespective of the year upto the year 1985 for final hearing on priority basis;

- v. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) **from 1 January 2000 to 31 December 2008;**
- vi. Criminal appeals in which accused persons are detained in jail irrespective of the year on priority basis for hearing.
- vii. Specially assigned Single Judge criminal matters from day to day for orders, admission and hearing including bunch cases.

19 23 Hon. Raghvendra Kumar, J.

- i. **Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1985 for final hearing on priority basis.**
- ii. Listed criminal revisions **from 1 January 1991 to 31 December 2015** for orders, admission and hearing including bunch cases.

**CHIEF JUSTICE
07.04.2016**